

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 420/MP/2014

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Dr. M.K.Iyer, Member

Date of Order: 20.5.2016

In the matter of

Endangering grid security due to non-implementation of contingency demand disconnection scheme for sudden loss of wind generation as per CERC order 120/MP/2011 dated 22.2.2014, non-availability of LVRT protection, non-scheduling of wind generation as per Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (IEGC) 6.5.23 (i), lack of necessary demand estimation as per IEGC Regulation 5.3 and not providing real time SCADA data to LDC.

And

In the matter of

Southern Regional Load Despatch Centre
29, Race Course Cross Road,
Bangalore-560 009

....Petitioner

Vs

1. Tamil Nadu State Load Despatch Centre
Load Despatch and Grid Operation
144, Anna Salai, Chennai-600 002

2. Karnataka State Load Despatch Centre
Kaveri Bhawan, K.G. Road,
Bangalore-560 009.

3. AP State Load Despatch Centre
Vidyut Soudh, Hyderabad-500 082

4. Telangana State Load Despatch Centre
Vidyut Soudh, Hyderabad-500 082

5. Kerala State Load Despatch Centre
Vaidyuthi Bhavanam, Pottam,
Trivandrum-695 009, Kerala

6. Indian Wind Power Association
1st Floor, A-Wing, AMDA Building, 716, Siri
Fort Institutional Area, August Kranti Marg,
New Delhi-110 049

7. Solar Energy Association
1/694, Chandrapuram,
Dharapuram Road,
Tirupur-641608 Tamil Nadu,
India

.....Respondents

1. Central Transmission Utility
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122 001 (Haryana)

2. Central Electricity Authority
Sewa Bhawan, R.K.Puram, New
Delhi-110 022

3. Member Secretary,
Southern Regional Power Committee
29, Race Course Cross Road,
Bangalore-560 009

Proforma Respondents

ORDER

By order dated 5.1.2016, SLDC, Tamil Nadu was issued show cause under Section 142 of the Electricity Act, 2003 for non-compliance with the provisions of the Grid Code and order of the Commission dated 22.2.2014 in Petition No. 120/2011. Relevant portion of the order dated 5.2.1016 is extracted as under:

"52. We have perused the minutes of 110th and 111th OCC meetings of SRPC held on 6.8.2015 and 8.9.2015 respectively. The relevant portions of said meetings are extracted as under:

Extract of 110th OCC meeting

"6.10.2 It was noted that SRPC vide letter dated 28.07.2015 (Annexure - 6M) had furnished the status update on Instantaneous scheme for sudden withdrawal of wind and on ADMS (5.4.2 (d) of IEGC).

6.10.3 EE, TANTRANSOCO informed that 500 MW of loads have been identified for instantaneous tripping. The tripping signal would be initiated

through RTU during bus dead condition at Udumalpet&Kayathar SS. On a query he informed that they were planning to extend this scheme to other wind sub-stations also which would be implemented in due course of time.

6.10.4 TANTRANSKO was requested to furnish schematic details of the scheme. It was pointed out that the scheme needed to be instantaneous and timing details (picking to tripping) are also required to be furnished."

Extract of 111th OCC meeting

"6.10. Wind generation withdrawal in Tamil Nadu system

6.10.1. A Special Meeting was held at Chennai on 20th July, 2015 to discuss Wind Withdrawal and other pending issues pertaining to Tamil Nadu grid. Minutes of the Meeting are available at SRPC website.

6.10.2. In 110th OCC meeting, TANTRANSKO had informed that 500 MW of loads have been identified for instantaneous tripping. The tripping signal would be initiated through

RTU during dead bus condition at Udumalpet and Kayathar SS. They were planning to extend this scheme to other wind sub-stations also which would be implemented in due course of time. TANTRANSKO informed that the matter regarding reduction of Zone-II time settings to 200-250 msec would better be discussed in PCSC meeting. TANTRANSKO was requested to furnish schematic details of the scheme. It was pointed out that the scheme needed to be instantaneous and timing details (picking to tripping) are also required to be furnished.

6.10.3. In the meeting, EE, TANTRANSKO informed that their P & C wing was taking up the above scheme.

6.10.4. SRPC/SRLDC expressed serious concern that there was no noticeable progress in implementation of the instantaneous scheme though the scheme was to be in place by 31st August, 2015. The issue was being followed up by Hon'ble CERC and scheme was required to be implemented without any further delay. TANTRANSKO representatives were requested to appraise the Management and expedite the commissioning of the scheme."

Perusal of the said minutes of 110th and 111th OCC meetings reveals that SRPC and SRLDC have expressed their serious displeasure for poor progress in implementation of the instantaneous demand disconnection scheme though the scheme was to be implemented by 31.8.2015 as per the commitment given by TANTRANSKO and TANGEDCO during the Special Meeting held on 20.7.2015. In our view TANTRANSKO has failed to comply with the Commission's direction given in order dated 22.2.2014 in Petition No. 120/MP/2011. Accordingly, we direct SLDC, Tamil Nadu to explain the reasons, on affidavit, by 29.1.2016 as

to why action under Section 142 of the Act should not be initiated against it for non-compliance with the provisions of the Grid Code and order of the Commission.”

2. In response, SLDC, Tamil Nadu, vide its affidavit dated 28.1.2016, has submitted that it is taking all possible steps to comply with the Commission`s direction in order dated 120/MP/2011. SLDC, Tamil Nadu has further submitted that there is no intention to abstain from complying with the Commission`s direction and SLDC and OCC are regularly informed of the status of implementation of the order dated 22.2.2014 in Petition No.120/2011. SLDC, Tamil Nadu has submitted that there is delay in implementation of the Commission`s orders. However, SLDC, Tamil Nadu is implementing directions given in Petition No. 120/MP/2011 on an urgent basis since it relates to grid security which is paramount for it.

3. Subsequently, Southern Regional Power Committee (SPRC) vide its letter dated 14.3.2016 has submitted that as per information submitted by TANTRANSCO dated 1.3.2006, Automatic Demand Management Scheme (ADMS) with 467 MW of load has been implemented in Tamil Nadu from 28.2.2016 and mock test for tripping of identified feeders and operation of the scheme has been confirmed.

4. Tamil Nadu Transmission Corporation Ltd., vide its letter dated 3.5.201, has submitted that SPS scheme for sudden loss of wind generation and under voltage trip scheme has been successfully implemented and put into operation from 27.4.2016 in Tamil Nadu system.

5. We have considered the submissions of the SLDC, Tamil Nadu and SRPC. TANTRANSCO vide its letter dated 1.3.2016 has informed that ADMS with 647 MW of

load has been implemented in the State of Tamil Nadu from 28.2.2016 which was confirmed by SPRC, vide its letter dated 14.3.2016. Taking note of the submissions of SRPC and SLDC, notice issued vide order dated 5.1.2016 is discharged against SLDC, Tamil Nadu.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson